

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (d). Necessary information is being collected and will be laid on the Table of the House.

Agreement with Australia

4238. SHRI SARAT PATTANAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have signed any agreement with Australia for sea-bed mining in Indian Maritime Zone; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

[Translation]

CGHS Dispensaries

4239. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) the number of Central Government Health Scheme dispensaries in Maharashtra as on March 31, 1995,

(b) the amount spent on each of these dispensaries during each of the last two years,

(c) whether the Government propose to open more C.G.H.S. dispensaries in the State; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) There were 45 CGHS allopathic dispensaries, 5 Ayurvedic units and 7 homoeopathic units in the State of Maharashtra as on 31.3.95.

(b) Dispensary-wise expenditure is not being maintained. However, total expenditure incurred on all these dispensaries/units during the last 2 years is as follows :

	Rupees in Lakhs
1992-93	1372.40
1993-94	1437.63

(c) and (d). There are proposals to open 2 allopathic dispensaries and 2 Homoeopathic units during the year 1995-96 as per the Annual Plan.

Take Over of Private Hospitals

4240. SHRI PANKAJ CHOWDHARY :
SHRI MAHESH KANODIA :

Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to take over some private hospitals;

(b) if so, the details thereof; and

(c) the time by which final decision is likely to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) and (c). Do not arise.

Government as Litigant

4241. SHRI RAM TAHAL CHOUDHARY :
SHRI BHUBANESHWAR PRASAD MEHTA :

Will the PRIME MINISTER be pleased to state .

(a) the percentage of total cases of litigation in various High Courts and Supreme Court relating to Union Government and State Governments separately, Court-wise;

(b) whether ex-party litigation of Union Government and State Governments are pending since five, ten, fifteen and twenty years;

(c) if so, the details thereof; and

(d) the steps taken/being taken by the Union Government to settle such cases of litigation expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Information regarding the percentage of total number of cases of litigation in various Courts relating to Union and State Governments is not kept at any central point. However, a pretty large bulk of litigation in Courts, including, in particular, writ petitions before the Supreme Court and the High Courts, consist of cases to which the Government is a party.

(b) and (c). Information in this regard is not kept at any central point.

(d) In order to consider the problem of arrears in Courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices was held on 4.12.1993 under the Chairmanship of the Prime Minister. The Conference adopted a resolution in which it recommended several steps for speedy disposal of cases in Courts/Tribunals, which have been accepted by the Government and commended to all State Governments/Union Territory Administrations and High Courts/Tribunals for necessary action. Three Working